

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 340/MP/2020 along with IA No.1/2021

Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.

Date of Hearing : 20.10.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Torrent Power Limited (TPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Ms. Anju Thomas, Advocate, TPL
Shri G. Umapathy, Advocate, MPPMCL
Shri Suvinkumar, Advocate, MPPMCL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, SECI
Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

Due to paucity of the time, the matter could not be taken up for hearing and accordingly, the matter was adjourned. The learned senior counsel for the Petitioner, however, sought liberty to file additional affidavit to place on record an updated chart, which was allowed by the Commission. The Petitioner was directed to file an additional affidavit within two weeks.

2. The Petition shall be listed for hearing on 22.12.2022.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)

